

INCOME TAX APPELLATE TRIBUNAL, NEW DELHI

Sub: Mandatory e-Filing of Appeals before the Income Tax Appellate Tribunal – Instructions to Benches – regarding.

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This is with reference to the Practice Note for e-Filing in the ITAT issued on 25th June, 2021 and the Office even number U.O. dated 27th June, 2023 on the above subject.

2. In this connection, it is further decided that after e-Filing of an Appeal, Cross-objection, Stay Application or Miscellaneous Application, the prevalent requirement of filing of acknowledgement of such e-Filing along with Memorandum of Appeal or Memorandum of Cross-objection or Stay Application or Miscellaneous Application, as the case may be, and other prescribed enclosures before the Tribunal, in the physical form, is hereby done away.

3. In view of the above, the Deputy / Assistant Registrars of the Benches are directed to give wide publicity to this by bringing it to the notice of the Bar Associations and Departmental Representatives.

4. Standard Operating Procedures (SOP) to be followed by the Registry Officers and Officials for Receipt, Registration & Scrutiny of e-Filed Appeals is enclosed herewith.

This is issued with the approval of the Hon'ble President, ITAT.



Assistant Registrar

Enclosures: As above

Deputy / Assistant Registrar, ITAT, All Benches

UO No. F. 1-EF/ATD/2023 dated 30 June 2023.